

**GOVERNMENT OF INDIA
DEFENCE
LOK SABHA**

UNSTARRED QUESTION NO:1987
ANSWERED ON:10.08.2006
GRIEVANCES OF DISABLED EX-SERVICEMEN
Adsul Shri Anandrao Vithoba;Verma Shri Ravi Prakash

Will the Minister of DEFENCE be pleased to state:

- (a) whether the disabled ex-servicemen have been seeking parity between Regular (PRC) and Emergency Commissioned Officers (ECO) in pension and other benefits;
- (b) if so, whether the Government has received any representations regarding redressal of the grievances of disabled ex-servicemen;
- (c) if so, the details thereof; and
- (d) the action taken by the Government in the matter?

Answer

MINISTER OF DEFENCE (SHRI PRANAB MUKHERJEE)

(a) & (b): Yes, Sir.

(c) Emergency Commissioned Officers (ECOs)/Short Service Commissioned Officers (SSCOs) have been demanding benefit of full length of service rendered in computing service element of disability pension as is admissible to the Regular Commissioned Officers.

(d) The Government has decided to grant service element of disability pension to ECO/SSCO, in case the disability is attributable to or aggravated by military service, as is admissible to the Regular Commissioned Officers. The benefit will be applicable to all past retirees also from prospective effect.